

dissolved. As a matter of fact during the pendency of this Appeal, the Appellant seems to have knowledge of these proceedings before the Registrar of Companies, NCT of Delhi and Haryana. However, till this Application is filed Appellant has not even whispered about the same before this Tribunal. On the other hand on every occasion they promptly sought for extension of interim order which was duly granted. As on today learned counsel for Appellant submits they have initiated proceedings for restoration of the company which is still pending. The fact remains as on today Appellant Company is not in existence from 08.08.2018. In that view of the matter we decline to extend the interim order granted on 17.08.2018 which was extended from time to time.

Objections to the IA No. 1507 of 2018, if any, may be filed within a week's time i.e. or before 29.10.2018 with advance copy to the other side.

List the matter on **01.11.2018.**

(B.N. Talukdar)
Technical Member (P&NG)

(Justice Manjula Chellur)
Chairperson

mk/vg